CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 299/MP/2026

Subject	:	Petition under Regulation 26(9) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 61(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019; Regulations 110, 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999; and Regulations 64 and, 65 of the CERC (Conduct of Business) Regulations, 2023 seeking directions regarding the sharing of net savings arising out of the refinancing of loan by DVC in respect of its Bokaro Thermal Power and Raghunathpur Thermal Power generating stations for the period from 1.4.2014 to 31.3.2019 and 1.4.2019 to 31.3.2024.
Petitioner	:	PSPCL
Respondent(s)	:	DVC
Date of hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PSPCL Shri Rishabh Saxena, Advocate, PSPCL Ms. Shree Dwivedi, Advocate, PSPCL Ms. Molshree Bhatnagar, Advocate, DVC Ms. Rishabh Sehgal, Advocate, DVC Ms. Arshiya Sharma, Advocate, DVC Ms. Kanchan Sharma, Advocate, DVC

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. At the outset, learned counsel for the Respondent sought time to file its reply in the matter. The learned counsel for the Petitioner did not object to the said request.

3. Accordingly, the Commission, after hearing the parties, adjourned the hearing. The Respondent is directed to file its reply on or before **18.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.1.2027**.

4. The Petition shall be listed for hearing on **12.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)